

(c) if not, the reasons therefor;

(d) whether Government will reduce the average quota of opium yield due to loss by rain; and

(e) if so, the extent thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) to (e). While deciding the general conditions for grant of licence for poppy cultivation, the extent of damage suffered by the poppy crop in the preceding year is kept in view and appropriate relief is provided in terms of relaxation of qualifying yield only.

**Royalty Rate on Iron Ore in M.P.**

5817. SHRI PYARELAL KHANDEL-

<i>Minimum</i>	<i>Maximum</i>	<i>Minimum</i>	<i>Maximum</i>
1	2	3	4
1.50	6.00	4.00	14.00

WAL: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Madhya Pradesh Government has requested Union Government to increase royalty rate of iron ore in that state; and

(b) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) The Government of Madhya Pradesh have suggested rate of royalty for iron ore as given below:—

*Existing rate of royalty per tonne in Rupees*  
*Suggested rates per tonne in Rupees*

[English]

**Imports under Rupee Payment System**

5818. SHRI VAMANRAO MAHADIK: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware that some country from Rupee payment area imports articles from India and re-export them to general currency areas then depriving India of valuable foreign exchange; and

(b) if so, the measures taken by Government in this regard?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). As per the terms and conditions of the Trade and Payments Agreement concluded by India with each of the Rupee Payment Partner countries, the goods purchased by each country from the partner country are meant strictly for meeting domestic requirements only and cannot be re-exported. Government is, however, aware that there are at times complaints alleging that exports from India are being diverted by the buying organisations. If any specific instance of violation of the agreement comes to the notice of the Government, it will certainly look into the matter.